

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-178(PB)/2017

IN THE MATTER OF:

Mussadi Lal Kishan Lal
v.
Ram Dev Int. Ltd.

.....**Petitioner**
.....**Respondent**

SECTION : UNDER SECTION 9

Order delivered on 08.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)

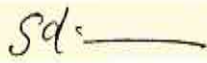
For the Petitioner(s): **Ms. Radhika Gupta, Advocate**

ORDER

Learned counsel for the petitioner states that substituted service was effected by issuing advertisement in the newspaper dated 09.10.2017 and an affidavit to that effect has also been filed. A perusal of the advertisement published in the newspaper shows that the date of hearing was given 23.10.2017. On 23.10.2017 no one has come forward on behalf of respondent to oppose the petition.

In view of the substituted service and the affidavit filed we are of the view that it is a fit case where the ex-parte proceeding need to be initiated. We order accordingly.

List for arguments on 22.11.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

08.11.2017
Vineet